

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-07-2024 AT 10:30 AM**

**CP(IB) No. 67/7/HDB/2023
AND
IA (IBC) 1464/2024 in CP(IB) No. 67/7/HDB/2023
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

ASREC (India) Limited

...Financial Creditor

AND

Balaji Stake Rice Industries Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1464/2024

Learned Counsel Smt Mano Ranjani for Monitoring Committee Agent present through Video Conference.

Learned Counsel Mr Kunal K, for SRA present through Video Conference.

Mr Ganesh Venkata Siva Rama Krishna Remani, Monitoring Committee Agent present through Video Conference.

It is stated that the Resolution Professional has taken up the challenge regarding the sale of selling of the properties that were covered under the approved resolution plan before Hon'ble High Court of Bombay, and the Hon'ble High Court of Bombay granted a stay of the impugned stay scheduled to be held on 08.08.2024.

In the light of the same **this application became infructuous. Hence, disposed of accordingly.**

Copy of the order of Hon'ble High Court has been shown to the bench. We direct that the same be e-filed and also physically today. Stay granted until further orders.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)